

CENTRAL ADMINISTRATIVE TRIBUNAL LUCNOW BENCH
LUCKNOW.

ORIGINAL APPLICATION NO: 321/2005

Lucknow this, the 14th day of November, 2006.

HON'BLE MR. M. KANTHAIAH MEMBER(J)

Phool Mati, aged about 60 years, w/o Shri Chhotey Lal, resident of Village and Post-Hasan Pur, behind Ganjaria Form, Lucknow.

Applicant.

By Advocate Shri Praveen Kumar. .

Versus

1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Lucknow.
3. Santosh Kumari, aged about 30 years, D/o Shri Bansi Lal, resident of -Village-Mau, Mohanlalganj, Lucknow

Respondents.

By Advocate Shri B.N. Shukla/Shri C.B. Verma.

Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member(J)

Heard both the parties.

2. This application has been filed by the applicant who is the mother of the deceased to issue directions to the respondents to release the terminal benefits in favour of the applicant with interest @ 18% per annum on delayed payment. The third respondents who is the widow of the deceased filed objections stating that the petitioner is not entitled for any terminal benefits as no nomination made in her favour by her deceased husband. The Official



respondents have also filed their counter affidavit stating that no nomination is filed by the deceased employee.

3. In view of these circumstances, the official respondent is directed to settle the terminal benefits of the deceased as per rules and release it to the proper party within a period of three months from the date of certified copy of this order. With these directions, the O.A. is disposed of without any order as to costs.


(M. Kanthaiah)
Member(J)

14-11-06